

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:837

ANSWERED ON:10.12.2013

TRAFFICKING IN WOMEN AND CHILDREN

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of human trafficking including trafficking in women and children have increased in various parts of the country;
- (b) if so, the number of such cases reported, number of persons arrested and the conviction rate achieved during each of the last three years and the current year, State/UT-wise;
- (c) the number of Anti-Human trafficking units operational as on date and the number of the victims rescued by them, State/UT-wise;
- (d) whether the crime related to human trafficking has been included in the Indian Penal Code or the Criminal Procedure Code recently; and
- (e) if so, the details thereof and the initiative taken by the Government to spread awareness for the same?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): As per inputs provided by the National Crime Records Bureau (NCRB), the total number of cases registered under different provisions of law which come under the generic description of Human Trafficking during the period 2010, 2011 and 2012 were 3422, 3517 and 3554 respectively thereby showing an increase in the incidents of human trafficking. State/UT wise details is at Annexure I.

(c): Ministry of Home Affairs released funds to the tune of Rs. 8.72 crore and Rs. 8.338 crore in the year 2010-11 and 2011-12 respectively for establishment of 225 AHTUs. In the year 2010-11, 115 Anti-Human Trafficking Units have been made functional. In the year 2011-12, 80 AHTUs have been made functional. As per data available for the period from June, 2011 to March, 2012, a total number of 4956 victims of human trafficking were rescued by Anti Human Trafficking Units. The details are at Annexure-II.

(d) & (e): Yes, Madam. Section 370 of Indian Penal Code has been substituted by Sections 370 and 370 A in The Criminal Law (Amendment) Act, 2013 wherein Human Trafficking has been defined and stringent punishment to the traffickers have been proposed.

The Criminal Law (Amendment) Act, 2013 is available on the official website of the Ministry of Home Affairs i.e. mha@nic.in.